

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 100/2948/2016**

New Delhi, this the 20<sup>th</sup> day of December, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. P. K. Basu, Member (A)**

Inderjeet Solanki, Aged 38 years,  
S/o Sh. Sri Prakash Solanki,  
R/o Village Shahbad Mohamadpur,  
New Delhi – 110 061  
Presently posted at  
Bagdola Dwarka Sector-8 Depot,  
Driver Badge No.22346. ....Applicant

(Argued by : Mr. G. S. Charya, Advocate)

Versus

Delhi Transport Corporation,  
Through its Chairman-cum-Managing Director  
I.P Estate, New Delhi. ....Respondent

(Argued by : Ms. Arati Mahajan with Mr. Manoj Kumar  
and Mr. Ajesh Luthra, Advocates)

O R D E R (O R A L)

**Justice M. S. Sullar, Member (J)**

Arguments heard.

Vide separate detailed judgment of even date, rendered  
in the main case of **Krishan Vs. DTC & Ors.**, in O.A bearing  
No. 100/3946/2015, the instant O.A has also been partly  
allowed in the same manner and terms of the judgment dated  
26.10.2016, passed in the case of **Hari Om Singh Vs. DTC &**  
**Ors** in O.A No. 100/2351/2015, by this Tribunal. However,  
the parties are left to bear their own costs.

(P.K. Basu)  
Member (A)

/Mbt/

(Justice M.S. Sullar)  
Member (J)  
20.12.2016